Sl.No.	Name of the Applicant	Project Location
Uttara	khand	
1.	Himalayan Food Park Pvt. Ltd.	Village Mauha Kheraganj, Kashipur, District Udham Singh Nagar
West B	engal	
1.	Concast Exim Ltd.	Amta, District Howrah
2.	Dankuni Projects Ltd	Dankuni, District Hooghly
3.	Bengal Mega Food Park Pvt. Ltd.	Rajganj Village, District Jalpaiguri

## **Electoral Photo Identity Cards**

2534. SHRI TARUN VIJAY: Will the Minister of LAW and JUSTICE be pleased to state:

- (a) the details of the States in which 100 per cent Electoral Photo Identity Card (EPIC) coverage has been achieved; and
- (b) the reasons for not achieving 100 per cent EPIC coverage in other States and the steps taken by Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

- (a) A Statement showing latest data reflecting State-wise coverage of Electoral Photo Identity Card (EPIC), as provided by the Election Commission is given in the Statement (See below).
- (b) The Election Commission has intimated that the process of issuing EPIC is a continuous exercise; names of new eligible electors are added every year and those of the persons who have shifted or died have to be deleted. Further, on account of migration of persons from one place to another, changes in EPIC need to be carried out based on their applications. Further, it has been the Election Commission's endeavour to achieve the target of 100% EPIC- coverage and the Commission is making every possible effort to issue Elector Photo Identity Cards (EPICs) to all residual electors as expeditiously as possible. Efforts are constantly being made by the Election Commission of India to issue error free EPICs to all the electors. Some of them are as follows:
  - (i) Before revision of electoral rolls is announced, pre-revision activities are undertaken in all the States/Union Territories. Pre-revision activities include the collection of photographs from and issue of EPICs to all the residual electors.
  - (ii) From time to time Chief Electoral Officers of the States/Union Territories are asked for issue of EPICs to residual electors.
  - (iii) Immediately after final publication of the electoral rolls, States/Union Territories are asked to distribute EPICs to new electors as well as residual electors to whom EPICs have not been issued.

Statement Statement showing the status of Photo Roll and EPIC with reference to final published electoral roll as for Summary Revision 2014

Sl. No.	Name of State/ Union territory	Total Number of General Electors, 2014	Total No. of images in the photo roll	% of photo in electoral roll	Total No. of EPIC issued	% of EPIC coverage
1	2	3	4	5	6	7
1.	Andhra Pradesh	62385953	62385953	100.00	62385953	100.00
2.	Arunachal Pradesh	753170	748255	99.35	735196	97.61
3.	Assam	18722435	17779796	94.97	17779796	94.97
4.	Bihar	62108447	62076681	99.95	56269336	90.60
5.	Chhattisgarh	17521456	17415135	99.39	17128624	97.76
6.	Goa	1043277	1043277	100.00	1029257	98.66
7.	Gujarat	39871564	39851979	99.95	39856873	99.96
8.	Haryana	15594415	15594415	100.00	15594415	100.00
9.	Himachal Pradesh	4674185	4674185	100.00	4674185	100.00
10.	Jammu & Kashmir	6933118	6371327	91.90	6207914	89.54
11.	Jharkhand	19948683	19862722	99.57	19850756	99.51
12.	Karnataka	44643877	44182127	98.97	44309641	99.25
13.	Kerala	23780822	23780822	100.00	23780822	100.00
14.	Madhya Pradesh	47427191	47427191	100.00	47427191	100.00
15.	Maharashtra	78966642	71326222	90.32	72330169	91.60
16.	Manipur	1739005	1739005	100.00	1732323	99.62
17.	Meghalaya	1553028	1553028	100.00	1553028	100.00
18.	Mizoram	696556	696556	100.00	696556	100.00
19.	Nagaland	1174663	1161404	98.87	1163269	99.03
20.	Odisha	28880850	27892935	9658	28109504	97.33
21.	Punjab	19207092	19207092	100.00	19207092	100.00
22.	Rajasthan	42553557	42401573	99.64	42411273	99.67
23.	Sikkim	362326	362326	100.00	362326	100.00
24.	Tamil Nadu	53752570	53752570	100.00	53752570	100.00
25.	Tripura	2379541	2379541	100.00	2379541	100.00
26.	Uttarakhand	6786394	6786394	100.00	6786394	100.00
27.	Uttar Pradesh	134351302	134351302	100.00	134264549	99.94
28.	West Bengal	62468988	62468988	100.00	62468988	100.00
29.	A & N Islands	257856	254093	98.54	233382	90.51
30.	Chandigarh	580694	580486	99.96	580412	99.95

1	2	3	4	5	6	7
31.	Daman and Diu	102251	102251	100.00	100198	97.99
32.	D and N Haveli	188763	188763	100.00	188763	100.00
33.	NCT of Delhi	12060497	12060497	100.00	12060497	100.00
34.	Lakshadweep	47972	47972	100.00	47972	100.00
35.	Puducherry	885402	885402	100.00	885402	100.00
	Total	814404542	803392265	98.65	798344167	98.03

## Setting up of Morning/Evening/Special courts

2535. SHRI MOHD. ALI KHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has made a provision for setting up of Morning/Evening Shift/Special Judicial Magistrates' Courts;
  - (b) if so, the details thereof and the action taken thereon;
- (c) whether certain States have set up Morning/Evening Courts so as to dispose of pending cases;
  - (d) if so, the details thereof, State-wise including Telangana; and
  - (e) its impact in disposing of pending cases?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):
(a) and (b) Setting up and functioning of Morning/Evening/Shift/Special Judicial Magistrate Courts is within the domain of the State Governments and the High Courts. 13th Finance Commission has made a provision of ₹ 2500 crore for the States for increasing the working hours of Courts through setting up Morning/Evening/shift Special Judicial Magistrate Courts utilising the existing infrastructure. This arrangement is primarily aimed at disposal of petty cases so as to clear the backlog of cases and to relieve pressure on judicial time. The scheme envisaged utilization of the services of regular judicial officers on payment of additional compensation or the services of retired officers.

(c) to (e) As per the reports received, 2137 Morning/Evening/Shift courts have been set-up in various States in the country including Andhra Pradesh. No separate report has been received from the State of Telangana. A Statement indicating State-wise number of Morning/Evening/Shift courts set up and the cases disposed as reported by the State Governments is given in the Statement.